

Wednesday,
25th July, 1883

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

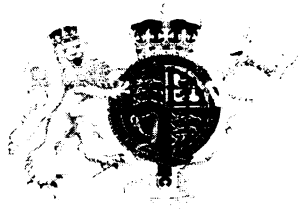
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OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1883

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1884

The Council met at Government House, Simla, on Wednesday the 25th July, 1883.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I., G.M.I.E., *presiding*.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

Major the Hon'ble E. Baring, R.A., C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. C. Hope, C.S.I., C.I.E.

The Hon'ble W. W. Hunter, LL.D., C.I.E.

The Hon'ble J. W. Quinton.

The Hon'ble D. G. Barkley.

BOMBAY PORT-DUES BILL.

Major the Hon'ble E. BARING moved that the Bill to give power to reduce port-dues in the Port of Bombay be taken into consideration.

The Motion was put and agreed to.

Major the Hon'ble E. BARING also moved that for the enacting clause of the Bill the following be substituted, namely:—

“ In the Indian Ports Act, 1875, first schedule, for the first entry in the third column in respect of the Port of Bombay, the following shall be substituted, namely:—

‘ Not exceeding four annas per ton for each class of vessels as the Trustees incorporated under the Bombay Port Trust Act, 1879, may from time to time direct.’ ”

He said that the Motion was a purely formal one. The Bill in its new form would have the same effect as the Bill as it was originally introduced, that is to say, it would allow the Bombay Port Commissioners to levy duty at less than two annas per ton, which they could not do under the existing law. The change of form was suggested by the Solicitor of the Bombay Government and approved by that Government. The present proposal was intended to give effect to their proposals.

The Motion was put and agreed to.

Major the Hon'ble E. BARING also moved that the Bill as amended be passed.

The Motion was put and agreed to.

BURMA LOCAL SELF-GOVERNMENT BILL.

The Hon'ble MR. ILBERT moved that the Bill to amend the law relating to Local Self-government in British Burma be referred to a Select Committee consisting of the Hon'ble Sir Steuart Bayley, the Hon'ble Messrs. Hope, Quinton and Barkley, and the Mover.

The Motion was put and agreed to.

The Council adjourned to Wednesday, the 8th August, 1883.

D. FITZPATRICK,

Secretary to the Government of India,

Legislative Department.

SIMLA ;
The 27th July, 1883. }